

THE SUGAR DEVELOPMENT FUND (AMENDMENT) ACT,
1982

No. 64 OF 1982

[6th November, 1982.]

An Act to amend the Sugar Development Fund Act, 1982

BE it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Sugar Development Fund (Amendment) Act, 1982.

Short
title and
com-
mence-
ment.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

4 of 1982. 2. In section 4 of the Sugar Development Fund Act, 1982, in sub-section (1), after clause (b), the following clause shall be inserted, namely:—

Amend-
ment of
section 4.

“(bb) for defraying expenditure for the purpose of building up and maintenance of buffer stocks of sugar with a view to stabilising price of sugar;”.

¹13-11-1982: vide notification No. G.S.R. 688 (E), dated 12-11-1982, Gazette of India Extraordinary, Pt. II, Sec. (i).